

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No.116

CP(IB) No. 5(CH)2024

**IN THE MATTER OF:**

Kalpana Sharma

...Petitioner

Vs.

SRS Real Estate Ltd.

...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 22.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Aalok Jagga with Mr. APS Madaan, Advocates  
For the RP in Person : Mr. Shyam Arora

**ORDER**

An affidavit of service has been filed vide Diary No. 03698/3 dated 22.03.2024. The same is taken on record. Ld. Counsel for the petitioner is present today and submits that the notice that was issued against the corporate debtor has returned unserved. He seeks direction for publication of notice by substituted mode. Allowed. Let the affidavit of publications be filed within three weeks.

Mr. Shyam Arora, RP in person appears for the corporate debtor-SRS Real Estate Limited and submits that vide order dated 22.12.2022 in CP (IB) No.167/Chd/Hry/2020 and CP (IB) No.86/Chd/Hry/2022, the Corporate Debtor herein was admitted into insolvency with respect to one of the projects namely SRS Royal Hills Phase-II, located at village Baselwa, Sector - 87, Faridabad, Haryana.

At this stage Mr. Aalok Jagga, Advocates points out that the present application is with reference to the project namely SRS Palm Hills, Sector-7, Palwal which is entirely a different project of the corporate debtor. Hence, this application is maintainable. After the substituted mode of service, Ld. Counsel for the Corporate Debtor is directed to file the reply, if any, within two weeks with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List on 04.06.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**